GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

RAJYA SABHA UNSTARRED QUESTION NO. 1382 ANSWERED ON 11/12/2025

REPEAL OF OBSOLETE LAWS AND LEGAL REFORMS

1382 # Shri Brij Lal:

Shri Sujeet Kumar:

Smt. Kiran Choudhry:

Smt. Dharmshila Gupta:

Shri Narayana Koragappa:

Shri Manan Kumar Mishra:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government has undertaken a fresh exercise since 2024 to identify obsolete or redundant Central Acts for repeal and if so, the number of such Acts identified;
- (b) whether the 23rd Law Commission has submitted any interim recommendations on revising, simplifying or repealing outdated Central laws;
- (c) if so, the details thereof;
- (d) whether Government has set targets to further reduce compliance burden through amendment, consolidation or repeal of laws;
- (e) if so, the action plan and timeline thereof;
- (f) the steps being taken to simplify the drafting style of Central legislation for greater public accessibility; and
- (g) the training or capacity-building initiatives which have been undertaken?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a): The Government has identified seventy-one obsolete and redundant Acts for repeal.
- (b) and (c): No interim recommendations on revising, simplifying or repealing outdated Central laws has been received from the 23rd Law Commission.

- (d) and (e): As a part of the Government's commitment to bring reforms to the legal system, initiatives have been taken for reducing the compliance burden, ensuring good governance and making the legal system more accessible to the common man through amendment, consolidation or repeal of obsolete and redundant laws. In the latest exercise relating to identification and repeal of redundant and obsolete laws, the Government has identified to repeal seventy-one obsolete and redundant laws by an appropriate legislation.
- (f): The Legislative Department undertakes drafting of laws on the basis of the policy decisions taken by the concerned administrative Ministries/Department of the Government of India and as per the procedure prescribed by the Ministry of Parliamentary Affairs in the Manual of Parliamentary Procedure in the Government of India. The Legislative Department has been taking necessary steps to ensure that legislative drafting is simple, plain, precise and unambiguous.
- (g): The Legislative Department undertakes continuous training and capacity building initiatives to simplify the drafting style of Central legislation for greater public accessibility through its training courses conducted by the Institute of Legislative Drafting and Research, Legislative Department, which includes ninety days Basic Course of Legislative Drafting, thirty days Basic Course of Legislative Drafting (in Hindi), fifteen days Appreciation Course of Legislative Drafting and Structured Courses in Legislative Drafting curated for various Ministries/Departments on request. Additionally, four module courses on Drafting in Plain Language has also been contributed on iGOT portal for consumption by all Public Servants engaged in drafting of legislation.
